

posts were upgraded since 10-12-1979 to bring the ratio of Stenographers Grades 'A' and 'B' to Grades 'C' and 'D' in the A.F.H.Q. to the same level as in the Central Secretariat Stenographers Service. These up-gradations were sanctioned on ad-hoc basis and there is no proposal to convert these posts to permanent ones.

Compensation to Family of IA Senior Engineer who Died on Duty

3229. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that an IA Senior Engineer died when he was sucked into the engine of an aircraft undergoing check for oil leakage at Delhi airport in February, 1982;

(b) if so, full details thereof together with the measures and precautions taken for checking future mishaps of the type; and

(c) details of compensation paid to the family?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b) While the left hand engine of B-737 aircraft VT-EGE was being run at high power on 30-1-82, Shri B.R. Vijn, who was carrying out observations near the engine got accidentally sucked into the engine. The engine was immediately shut down and Shri Vijn was rushed to the hospital where he succumbed to injuries on 2-2-82. The accident is under investigation of the Director General of Civil Aviation and his report is awaited.

Instructions have been issued to all B-737 Aircraft Maintenance Engineers, re-emphasising the importance of strict adherence to precautions/safety requirements.

(c) Rs. 78,500/- is payable to the family of the deceased as compensation under the existing rules of the Corporation which is under process.

Steps to prevent foreign launches from entering Indian ocean region

3230. PROF. MADHU DANDA-VATE: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the coast guards have seized 34 foreign fishing launches during the last one year in India's ocean-regions; and

(b) what steps have been taken to prevent the foreign launches from entering India's ocean-region?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) The Coast Guard have apprehended 18 foreign fishing vessels during 1981. 9 more foreign fishing vessels were apprehended by the navy during 1981.

(b) The Coast Guard is being strengthened to enable this organisation to check poaching by foreign fishing trawlers in the Exclusive Economic Zone of India effectively. A phased programme has been undertaken to build up the force levels of the Coast Guard, which includes acquisition of patrol vessels and aircraft for reconnaissance purposes. Maritime Zones (Regulation of fishing by foreign trawlers), Act, 1981 has been enacted for providing deterrent action against unauthorised foreign fishing launches intruding in our waters.

Restriction to import goods required against replenishment licence obtained by transfer

3231. SHRI PIUS TIRKEY: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that Government issued a circular by which a manufacturer-exporter cannot im-

port the goods required by his factory on a replenishment licence obtained by transfer;

(b) whether this order has been challenged in a court of law; and

(c) the particulars of exporters who have challenged this order?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) A special facility has been given to manufacturer-exporters, vide Para 138 of Import Policy 1981-82, to import, against Import Replenishment licences issued to them, any item of raw materials, components, consumables and packing materials, required by them for use in their factories, subject to certain restrictions. This special facility is not available to a manufacturer-exporter against REP licence obtained by him by transfer from another person. A circular has been issued to clarify this provision for the guidance of licensing authorities.

(b) and (c). A writ petition challenging the said circular has been filed in the court by M/s. Oswal Woollen Mills Ltd., Ludhiana and Shri A. K. Oswal of the same company.

Embargo on shipments of garments from India

3232. SHRI V. S. VIJAYARAGHAVAN: Will the Minister of COMMERCE be pleased to state:

(a) whether some quota countries imposed an embargo on the shipments of garments from India;

(b) if so, how many companies suffered losses on account of that; and

(c) the steps being taken to remedy the situation?

THE DEPUTY MINISTER IN THE

MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) to (c). Exports of certain categories of textile products from India to some countries (the U.S.A.; the EEC Member-States, Canada, Sweden, Finland and Austria) are subject to annual quantitative restrictions in accordance with the respective bilateral textile agreements signed between India and these countries. Towards the end of 1981 it came to light that in some categories in certain countries, the annual quota limit had either been reached or exceeded. Consultation mechanisms provided for in the bilateral agreements were promptly brought into operation and the matter taken up with the concerned foreign Governments. While in some cases, the problem has been resolved, in others consultations have not yet concluded. Government are not aware whether any of the exporters suffered any loss in such cases.

Disclosing of L.K. Jha's report

3233. SHRIMATI PRAMILA DANDAVATE: Will the Minister of FINANCE be pleased to state:

(a) whether Government have taken note of the disclosure of the Report of the L.K. Jha Commission to 20 large houses before it is being laid on the Table of the House, (On Looker-Magazine—January 16, 1982);

(b) if so, whether the report was made known by the Commission or the Government Publicity Agency; and

(c) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (c). Government's attention has been drawn to the report in the publication referred to. Government is not aware of such a disclosure nor does the report itself adduce any factual basis in support of it. There has been no disclosure of the report either by the Commission or the Government.